

Drh School Education Bill, 1972.

>£ them did not secure even a single vote. I'o put a check to such candidates these proposals have come.

Sir, (tie Election Commission in its report submitted in the year after the 1962 election made certain suggestions. They reiterated those suggestions in their report after the 1967 election. Therefore, the restrictions that are proposed in the Bill are suggested.

Then, Sir, another serious malady noticed is that out of a sense of frustration and dismay cases are filed on grounds which are flimsy and imaginary in the process indulging in wild and sweeping allegations which do not rebound to the credit of the candidate at large. On the other hand, this does impair the image of the nation before the c'es of the world. Therefore, Sir, to maintain the dignity attached to the high office, it would be absolutely necessary to do away with the offence of bribery and undue influence as ground for challenging the election to the office of President or Vice-President, since frustrated individuals do not hesitate to sling mud regardless of the consequences of their acts or the image of the nation. It is for these reasons that these proposals have been put forward by the Government. They are going before the Joint Committee which would consider all aspects of the matter and will send the Bill in such form as the Joint Committee may think proper.

THE VICE-CHAIRMAN (SHRI V. B. RAJU):
The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, and resolves that the following 15 members of the Rajya Sabha,

1. Shri Gunanand Thakur
2. Shri Kota Punnaiah
3. Shri T. N. Singh
4. Sardar Gurcharan Singh Tohra
5. Shri K. A. Krishnaswamy
6. Shri J. P. Yadav
7. Shri Balachandra Menon
8. Shri Lokanath Misra
9. Shri Lalbuaia
10. Shri Gancseh Lai Mali
11. Shri E. M. Sangma
12. Shri Tvilok Singh
13. Shri H. M. Trivedi
14. Shrimati Margatham Chandra-
sekhar, and
15. Shri K. B. Chettri

be nominated to serve on the said Joint committee."

The motion was adopted.

THE FOREIGN EXCHANGE REGULATION BILL, 1972

(Motion for reference to Joint Committee)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move the following motion:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, and resolves that the following 15 members of the Rajya Sabha,

1. Shri N. K. Shejwalkar
2. Shri Thillai Villalan
3. Shri B. K. Kaul
4. Shri B. V. Abdulla Koya
5. Shri M. R. Venkataraman
6. Shri B. N. Mandal
7. Shri M. S. Oberoi
8. Shri Bindeshwari Prasad Singh
9. Shri Manubhai Shah
10. Shri Chakrapani Shukla
11. Shri V. B. Raju
12. Shri N. R. Choudhury
13. Shri H. S. Narasiah
14. Shri Babubhai M. Chinai and
15. Shri N. P. Chaudhari.

be nominated to serve on the said Joint Committee."

The question was put and the motion was adopted.

THE DELHI SCHOOL EDUCATION BILL, 1972

(Motion for reference to Joint Committee)

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, and resolves that the following 15 members of the Rajya Sabha:

1. Shri Bhupesh Gupta
2. Shri Nawal Kishore
3. Dr. Bhai Mahavir

[Prof. S. Nurul Hasan]

4. Shri N. G. Goray
5. Shri D. Y. Pawar
6. Shri N. H. Kumbhare
7. Shri Suhrid Mullick Choudhury
8. Dr. Vidya Prakash Dutt
9. Shri Janardhana Reddy
10. Shri Yashpal Kapur
11. Dr. V. B. Singh
12. Dr. Triguna Sen
13. Prof. S. Nurul Hasan
14. Shrimati Savita Behen and
15. Shri Jairamdas Daulatram

be nominated to serve on the said Joint

"

The question was proposed.

श्री गनेसी लाल चौधरी (उत्तर प्रदेश) :

श्रीमान्, यह बिल चूंकि सिलेक्ट कमेटी को जा रहा है इसलिये मैं सिलेक्ट कमेटी के मेम्बरों की जानकारी के लिये एक बात कहना चाहता हूँ। आप इस बिल के द्वारा दिल्ली में जो इंस्टीट्यूशंस हैं, शैक्षणिक संस्थाएँ हैं उनको रेगुलेट करने जा रहे हैं, तो मैं सिलेक्ट कमेटी से यह कहूँगा कि जिस वक्त यह मंदर डिसकस हो सिलेक्ट कमेटी में, तो उस समय जिन प्राइवेट इंस्टीट्यूशंस में गेडयूल्ड कास्ट और गेडयूल्ड ट्राइव्ज का संरक्षण स्टाफ में और विद्यार्थियों में न हो उन पाठशालाओं और उन इंस्टीट्यूशंस को कतई यह तरजीह न दे और उनको रिकगनाइज न करे।

तो आपके द्वारा जो सिलेक्ट कमेटी होगी उसको मैं यह सुझाव देना चाहता हूँ कि वह इस प्वाइंट को अच्छी तरह से कंसिडर कर ले जिस तरह से गवर्नमेंट सर्विसेज में रिजर्वेशन उसी तरह से सारे दिल्ली के इंस्टीट्यूशंस में गेडयूल्ड कास्ट और गेडयूल्ड ट्राइव्ज का स्टाफ में रिजर्वेशन होना चाहिये और विद्यार्थियों में भी रिजर्वेशन होना चाहिये। यह मैं आपके द्वारा सुझाव देना चाहता हूँ।

SHRI (S. A. APPAN (Tamil Nadu): Mr. Vice-Chairman, Sir, as a man in the field of education for the last 40 years I have certain observations to make to the honourable Minister. I have seen the Bill. Many of the Government Education Bills I have seen, are very, very, detrimental to the private aided institutions which have done the

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greatest service to the country. On account of the whims and fancies of some of the officers they present anything to boost their name and to boost their control, to have gripping band, over the management. If any management could not give them an appease them to their satisfaction, they want to put any obstacle in their way. In the interests of the private management which constitutes at least 70 per cent of education management, I would request that some people who represent the interests of the private management and the schools should also be able to hold a place on the Committee somewhere. After all you may say, why not you people make your own representation. But that is not the case. Unless there is somebody to raise at least a voice of dissent or protest, I am sure no enactment without the consent of the private management at a national level can be considered to be an effective law.

PROF. S. NURUL HASAN: There is Joint Committee to consider things. I have no right to speak on behalf of the Joint Committee of the two Houses.

THE VICE-CHAIRMAN (SHRI V. I. RAJU): The question is—

"That this House concurs in the commendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the provisions relating to the development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha,

1. Shri Bhupesh Gupta
2. Shri Nawal Kishore
3. Shri Bhai Mahavir
4. Shri N. G. Gorav a
- Shri D. Y. Pawar
- (i. Shri X. H. Kumbhare
7. Shri Suhrid Mullick Choudhury
8. Dr. Vidya Prakash Dutt
- (i. Shri Janardhana Reddy
11. Shri Yashpal Kapur
12. Dr. V. B. Singh
- (i. Dr. Triguna Sen
13. Prof. S. Nurul Hasan
14. Shrimati Savita Behen and
15. Shri Jairamdas Daulatram

be nominated to serve on the said Joint Committee."

The motion was adopted.

III. VICE-CHAIRMAN (SHRI V. I. RAJU): The House stands adjourned *sine die*.

The House then adjourned *sine die* at thirty-three minutes past of the clock.